

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.213 – IA/749(AHM)2021  
ITEM No.214 – IA/778(AHM)2021  
In  
CP(IB) 247 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Surya Exim Ltd

.....Applicant

.....Respondent

**Order delivered on 09/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant	:Ms. Pragati Bansal, Ld. Adv.
For the Respondent	:Mr. Dhruvil H Merchant, Ld. Adv. for R-1, Mr. Mohit Gupta, Ld. Adv. for R-3 (in IA/749(AHM)2021) Mr. Kurven Desai, Ld. Adv. (in IA/778(AHM)2021)

**ORDER**

**IA/749(AHM)2021 & IA/778(AHM)2021**

**IA/749(AHM)2021**

It is seen that vide order dated 26.09.2023, respondents were directed to file affidavit in reply within two weeks by giving copy to the other side without fail else the matter to be proceeded without reply. However, no reply has been filed by the appearing respondents even today. Further, it is seen that there is no Vakalatnama on behalf of the R-3.

Learned counsel, Mr. Mohit Gupta states that he has instruction to appear in this matter on behalf of the R-3 and undertakes to file Vakalatnama within three days and reply within seven days.

Last and final opportunity is given to the appearing respondents to file reply, if any, within seven days subject to the cost of Rs.25,000/- each respondent to be deposited to the **Prime Minister National Relief Fund** within seven days with an advance copy to the opposite counsel, thereafter, rejoinder, if any, be filed within a week.

**IA/778(AHM)2021**

On DMS Portal only Vakalatnama on behalf of the R-2 is reflecting. Neither any Vakalatnama of R-1 or R-3 being Suspended Management reflecting on the DMS Portal nor physically copy is available on record. Further, there is no reply to this IA filed by either of the respondents.

Today a new counsel, Mr. Kurven Desai appears and submitted that he is replacing the previous counsel, Mr. Aditya Bihani who represent the R-2 and he is in process to file Vakalatnama with NOC from the previous counsel.

Learned Counsel, Mr. Mohit Gupta appears for the R-3/Suspended Management who are arrayed as R-3(a), R-3(b), R-3(c), R-3(d), total number four. He sought time to file Vakalatnama within three days as well as reply.

Last opportunity is given to file Vakalatnama within three days as well as reply in seven days subject to the cost of Rs.25,000/- on each respondent to be deposited to the **Prime Minister National Relief Fund** within seven days, thereafter, rejoinder, if any, be filed within a week.

Both matters listed on 08.03.2024.

-Sd-

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**